

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA No.310/00161/2020**

**Dated Monday the 3<sup>rd</sup> day of February, 2020**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

Kumari Anandhi,  
Un. D/o late T.Ganapathy,  
Ex.HS/Gr.I/Loco Works,  
Perambur, Southern Railway,  
No. 30, Karukku Main Road,  
Manambedu, Ambattur,  
Chennai – 600 053.

....Applicant

(By Advocate M/S Ratio Legis)

Vs

1. Union of India rep by,  
The General Manager,  
Southern Railway,  
Park Town, Chennai – 600 003.

2. The Workshop Personnel Officer,  
Loco Workshop, Perambur,  
Chennai – 600 023.

....Respondents

(By Advocate Mr.P.Srinivasan)

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the order No.P.500/W/PER/PEN/FP/8614203438 dated 18.12.2018 and the representation dated 29.03.2019 made pursuant to letter No.LW/RTI/2018-19/78/04/10 dated 12.03.2019 and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant is the unmarried daughter of late T.Ganapathy who retired as Highly Skilled Technician Grade I on 31.07.1982 and drew statutory pension till his death in the year 1994 and as such the applicant's mother was extended with family pension till her death on 03.09.2013 and thereafter the applicant was extended with family pension w.e.f 04.09.2013. However she was not extended with the statutory Fixed Medical Allowance on voluntary retirement. Though the applicant was persuaded to produce the copies of her parents' PPOs and the same were submitted, she was orally informed that since her parents did not get Fixed Medical Allowance, she would not be granted the same and hence this OA.

3. *Learned counsel for the applicant produces a copy of the clarification dt. 15.09.2009 issued by the Railway Board and submits that the applicant has submitted representation dated 29.03.2019 seeking for Fixed Medical Allowance and she will be satisfied if her representation is disposed of in the light of the aforesaid Railway Board clarification within a time limit stipulated by this Tribunal.*

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representation pending before the competent authority.

5. In view of the limited submission made and without going into the substantive merits of the case, the OA is disposed of in the following lines:

**“The competent authority is directed to consider Annexure A-3 representation of the applicant dated 29.03.2019 in accordance with law and in the light of the aforementioned Railway Board clarification dated 15.09.2009 and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.”**

**(T.JACOB)  
MEMBER (A)**

**(P.MADHAVAN)  
MEMBER (J)**

**03.02.2020**

M.T.